

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL SINGLE BENCH

ITEM No. 06
TA (IBC)-27(PB)/2023

IN THE MATTER OF:

Raj Rani Gupta ... Petitioner/Applicant
Vs.
Mothers Pride Education Personna Pvt. Ltd. ... Respondent

Order Rule 16(d) of the National Company Law Tribunal, 2016.

Order delivered on 03.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Prakhar Mithal, Advocate
For the Respondent : Mr. Karan Kohli Adv. for the Mr. Abhishek Anand
For the RP : Mr. Lokesh Malik, Adv. for RP

ORDER

Ld. Counsel Mr. Prakhar Mithal for the Applicant appeared physically.

Ld. Counsel Mr. Karan Kohli appeared on behalf of the main counsel Mr. Abhishek Aanand representing respondent no. 4 & 5 and submitted that they are unable to file a reply because the security code given by the petitioner's counsel is not correct.

Therefore, let the needful be done to enable the parties to complete the pleadings.

Await the appearance of other respondents.

List the matter again **on 17.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT